

RJ No.31/2024

High Court of Karnataka,  
Bengaluru,  
Dated: 17.02.2024

**CIRCULAR**

The Hon'ble Apex Court while disposing of criminal appeal in ***Rajanti Devi @ Rajanti Kumari Vs. The Union of India (arising out of Misc. Application No.2578/2023 in SLP. (Crl.) No.43646/2023)*** has directed all the Courts not only to dispose of bail applications within time but also to render judgments expeditiously, by reiterating directions/guidelines given in earlier rulings.

In ***Satendra Kumar Antil Vs. Central Bureau of Investigation and Anr., (2022) 10 SCC 51***, the Hon'ble Apex Court has directed all the Trial Courts to dispose of bail applications within a time period, as follows:

*“100.11. Bail applications ought to be disposed of within a period of two weeks except if the provisions mandate otherwise, with the exception being an intervening application. Applications for anticipatory bail are expected to be disposed of within a period of six weeks with the exception of any intervening application.”*

Further, the Hon'ble Apex Court in ***R.C.Sharma Vs. Union of India (1976) 3 SCC 574*** and in ***Anil Rai Vs. State of Bihar, (2001) 7 SCC 318*** has issued directions to the Trial Courts for expeditious delivery of judgments.

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Therefore, as directed, all the Courts functioning in the District Judiciary in the State are directed to scrupulously follow the guidelines / directions issued by the Hon'ble Apex Court in the above rulings for disposal of bail applications within the stipulated period and also to render judgments expeditiously. Any lapse in this regard will be viewed seriously.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE**

Sd/-

**(M.CHANDRASHEKAR REDDY)  
REGISTRAR (JUDICIAL)**

**To:**

1. The P.A. to Hon'ble The Chief Justice
2. The Registrar General/ Registrar (Vigilance)/ Registrar (Recruitment) / Registrar (Administration)/ Registrar (Review & Statistics) / Registrar (Infra & Maintenance) / Registrar (Protocol & Hospitality) / Registrar (Computers).
3. The Additional Registrar General/ Additional Registrar (Judicial), High Court of Karnataka at Dharwad and Kalaburagi Benches, for information.
4. The Central Project Co-ordinator (CPC), with a request to web-host the circular.
5. The Director, Karnataka Judicial Academy, Bengaluru.
6. The Assistant Registrar and Section Officer of DJA-I to circulate the circular to all the Courts in the State through the respective Principal District and Sessions Judges and Unit Heads.
7. Office Copy.